

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 160/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M

Name of the Company		Sanjay Sharma- Vs- Jai Balaji Industries Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Mr Sidhant Sharma, Adv
2) Ms Namrata Banerjee, Adv

} for Applicant
P 1/2/18

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice of admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the operational creditor for effective service on the corporate debtor by Speed Post and E-mail . Operational creditor is to serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

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List it on 23/02/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)

Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Handwritten notes in blue ink:
 If the representative is not present, the company shall be liable for the costs of the proceedings.
 8/1/18

ORDER

1. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Operational creditor has filed this petition under 19 of the Insolvency and Bankruptcy Code, 2016.

As per directions of the Hon'ble NCLAT in para 10 of its order dated 14.12.2017, the corporate debtor is directed to be served. Court Officer is directed to issue notice for admission to the corporate debtor and hand over the operational creditor for effecting service on the corporate debtor by Speed Post and E-mail. Operational creditor is to serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.